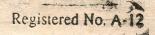
পঞ্জীভুক্ত নম্বৰ ক - ১২



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THE ASSAM GAZETTE

অসাধাৰণ
EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দাৰা প্ৰকাশিত
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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 26th March 1996

No.LGL.162/95/20.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT. NO. V OF 1996

(Received the Assent of the Governor on 26th March 1996)

THE ASSAM ADMINISTRATIVE TRIBUNAL (AMENDMENT)
ACT, 1996

AN

ACT

further to amend the Assam Administrative Tribunal Act, 1977.

Preamble. Whereas it is expedient further to amend the Assam Act, Assam Administrative Tribunal Act, 1977, hereinafter referred to as the principal Act;

It is hereby enacted in the Forty-seventh Year of the Republic of India as follows:—

Short title, 1. (1) This Act may be called the Assum / extent and Administrative Tribunal (Amendment) Act, 1996.

- (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once,

Amendment 2. In the principal Act, in section 4, in subof section 4. section (2), after the existing proviso thereto, the following further proviso shall be inserted, namely:—

> "Provided further that in an appropriate case the Tribunal may relax the provisions contained in the foregoing proviso regarding the period of six months specified therein".

> > M. K. DEKA, i/c. Secretary to the Govt. of Assam. Legislative Department.

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